

(1988) 11 BOM CK 0075

Bombay High Court

Case No: Income-tax Reference No. 20 of 1976

Commissioner of
Income Tax

APPELLANT

Vs

Major S.S. Sukhi

RESPONDENT

Date of Decision: Nov. 15, 1988

Acts Referred:

- Income Tax Act, 1961 - Section 45

Citation: (1989) 177 ITR 84

Hon'ble Judges: T.D. Sugla, J; S.P. Bharucha, J

Bench: Division Bench

Judgement

S.P. Bharucha, J.

Counsel are agreed that, the only question that is referred at the instances of the Revenue in this reference is covered by the judgment of the Supreme Court in [Commissioner of Income Tax, Bangalore Vs. B.C. Srinivasa Setty](#), . The question reads thus:

"Whether, on the facts and in the circumstances of the case, Rs. 50,000 received by the assessee for transferring the goodwill of the business were chargeable to tax under the head "Capital gains"?"

2. Having regard to the aforesaid judgment, the question is answered in the negative and in favour of the assessee.

3. No order as to costs.